

**HIGH COURT OF ANDHRA PRADESH : AT AMARAVATI**

**MAIN CASE No.: CrI.P.No.4252 of 2023**

**PROCEEDING SHEET**

<b>SL. NO.</b>	<b>DATE</b>	<b>ORDER</b>	<b>OFFICE NOTE</b>
1)	28.06.2023	<p><b><u>SRK, J</u></b></p> <p style="text-align: center;"><b><u>IA No.1 of 2023</u></b></p> <p style="text-align: center;">Dispensed with for the present.</p> <p style="text-align: right;"><b><u>SRK, J</u></b></p> <p style="text-align: center;"><b><u>CrI.P.No.4252 of 2023</u></b></p> <p>Learned Assistant Public Prosecutor takes notice for respondent No.1 and seeks time to get instructions in the matter.</p> <p>Issue notice to respondent No.2.</p> <p>Learned counsel for the petitioner is permitted to take out personal notice to respondent No.2 by Registered Post with Acknowledgment Due and file proof of service before the Registry within a period of three (3) weeks.</p> <p>In the meanwhile, there shall be interim stay of all further proceedings in Crime No.554 of 2020 of Vijayawada II Town Police Station, for a period of six (06) weeks.</p> <p>List the matter after four (4) weeks.</p> <p style="text-align: right;"><b><u>SRK, J</u></b></p> <p>Nsr/Bms</p>	

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